

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 209
(IB)-488/ND/2022
IA-1007/2024

IN THE MATTER OF:

State Bank of India(Through RP Mr. Vijender ... Applicant/Petitioner
Sharma)
Versus

Mr. Jai Bhagwan Bindal ... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (J)
SH. SUBRATA KUMAR DASH, HON'BLE MEMBER (T)

PRESENT:

For the RP : Mr. Vijender Sharma
For the : Mr. Amit Dhall
Respondent/PG

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1007/2024:- Mr. Amit Dhall, the Ld. Counsel appearing for the Personal Guarantor/Respondent submitted that the copy of the application has not been made available to the Personal Guarantor. Let the copy of application/report issued under Section 106 of IBC, 2016 be made available to Mr. Amit Dhall, the Ld. Counsel appearing for the Personal Guarantor, during the course of the day.

It would be open to Mr. Amit Dhall, the Ld. Counsel appearing for the Personal Guarantor to file reply to the application/report if any within one week from today.

List on 16.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)